

column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1993 in respect of the heads of demands entered in the second column there of against Demand Nos. 1 to 46."

The motion was adopted.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (Manipur) for 1991-92 to vote.

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Manipur to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1992 in respect of heads of demands entered in the second column thereof against:

Denmand Nos. 1 to 33, 36 to 40 and 42 to 45."

The motion was adopted.

16.36 hrs.

MANIPUR APPROPRIATION

(VOTE ON ACCOUNT) BILL* 1992

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill to provide for the

withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93."

The motion was adopted.

SHRI SHANTARAM POTDUKHE: I introduce ** the Bill.

SHRI SHANTARAM POTDUKHE: I beg to move**:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will take up clause by clause consideration of the Bill.

The question is:

That Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

*Published in Gazette of India, Extraordinary, Part II, Sec. 2 dated 27.3.92.

**Introduced moved with the recommendation of the President.

"That Schedule stand part of the Bill."

The motion was adopted.

The motion was adopted.

The Schedule was added to the Bill.

MR. CHAIRMAN: The question is

"That Clause I, the Enacting Formula and the Long Title stand Part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title was added to the Bill.

SHRISHANTARAM POTDUKHE I beg to move:

"That the Bill be passed "

MR CHAIRMAN: The question is

"That the Bill be passed "

The motion was adopted

16.36 hrs.

**MANIPUR APPROPRIATION
BILL* 1992**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRISHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92.

MR CHAIRMAN: The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the Services of the financial year 1991-92."

SHRISHANTARAM POTDUKHE: I introduce** the Bill.

SHRISHANTARAM POTDUKHE: That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92 be taken into consideration "

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92 be taken into consideration "

The motion was adopted.

MR CHAIRMAN: The House will now take up Clause by Clause consideration of the Bill

The question is

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill

MR. CHAIRMAN: The question is:

"That Clause I, the Enacting Formula and the Long Title stand part of the Bill."

• *The motion was adopted.*

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRISHANTARAM POTDUKHE: Sir, I beg to move:

"That the Bill be passed."

*Published in Gazette of India, Extraordinary, Part II, Sec. 2 dated 27.3.92.

**Introduced moved with the recommendation of the President.